

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. M.P. No. 283 of 2021**

|                                  |                                 |                             |
|----------------------------------|---------------------------------|-----------------------------|
| Rakesh Prasad                    | <b>-Versus-</b>                 | ... <b>Petitioner</b>       |
| State of Jharkhand & another     | <b>With</b>                     | ... <b>Opposite Parties</b> |
|                                  | <b>Cr. M.P. No. 331 of 2021</b> |                             |
| Anant Shah                       | <b>-Versus-</b>                 | ... <b>Petitioner</b>       |
| State of Jharkhand & another     | <b>With</b>                     | ... <b>Opposite Parties</b> |
|                                  | <b>Cr. M.P. No. 332 of 2021</b> |                             |
| Rajeev Prabhakar Naik            | <b>-Versus-</b>                 | ... <b>Petitioner</b>       |
| State of Jharkhand & another     | <b>With</b>                     | ... <b>Opposite Parties</b> |
|                                  | <b>Cr. M.P. No. 381 of 2021</b> |                             |
| Sri Ramesh Kumar                 | <b>-Versus-</b>                 | ... <b>Petitioner</b>       |
| The State of Jharkhand & another |                                 | ... <b>Opposite Parties</b> |

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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| For the Petitioner           | : Mr. Prashant Pallav, Advocate   |
| For the Opposite Party-State | : Mr. Kaushik Sarkhel, G.A.-V<br>Ms Priya Shrestha, Spl. P.P.<br>Mr. Suraj Verma, Spl. P.P. |

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05/25.03.2021. Heard Mr. Prashant Pallav, learned counsel for the petitioner and Mr. Kaushik Sarkhel, Ms. Priya Shrestha and Mr. Suraj Verma, learned counsels appearing for the opposite party-State.

The criminal miscellaneous petitions have been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Let notice be issued upon opposite party no.2 in all the matters through ordinary process as well as registered post with A/D, for which, requisites etc. must be filed within two weeks.

In the meantime, the State will also file affidavit.

The petitioners shall not be arrested in connection with Bokaro Sector 12 P.S. Case No.04/2021, pending in the court of learned Judicial Magistrate, 1<sup>st</sup> Class, Bokaro, till the next date of listing.

Post these matters on 11.05.2021.

**(Sanjay Kumar Dwivedi, J.)**

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